

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 77 OF 2019

IN THE MATTER OF:

NAVEEN KUMAR & ANR.

VS.

UNION OF INDIA & ORS.

**STATUS REPORT ON BEHALF OF THE APPLICANTS ON THE
ILLEGAL DUMPING OF WASTES ALONG KAALI RIVER IN
GANWRI VILLAGE, MEERUT**

1. That this Hon'ble Tribunal, vide, Order, dated 03.07.2019, was pleased to direct the Nagar Nigam, Meerut to forthwith take remedial steps to comply with the law.

The Tribunal, held as under:

"5. In view of the above, it is clear that the Nagar Nigam, Meerut has failed to perform its statutory duties and is repsonbibile for damage to the environment and to the public health. We are informed that the UPPCB has required the

Nagar Nigam, Meerut to pay a sum of Rs. 24 lakhs as compensation for damage to the environment.

6. Accordingly, we direct the Nagar Nigam, Meerut to forthwith take remedial steps to comply with the law failing which there will be no other option except to direct prosecution of the Commissioner, Nagar Nigam, Meerut and take other steps, including a civil imprisonment, in execution of this order. Such compliance be ensured within one month.

7. The Commissioner, Nagar Nigam, Meerut may remain present in person along with the compliance report on the next date.

List for further consideration on 16.09.2019."

2. That further, vide Order, dated: 16.09.2019, this Hon'ble Tribunal observed as follows:

"3. The status report handed over during the hearing is to the effect that some steps have taken and further time is required. It is also stated that the Nagar Nigam is seeking review against compensation of environmental damage. Since the compensation is for the past damage, it is made clear that the State PCB may not review the order without permission of the Tribunal. Review can be considered only if there is error in finding of assessment of damage found by the State PCB.

List for further consideration on 01.11.2019. The Commissioner, Nagar Nigam may remain present in person on the next date of hearing."

3. That contrary to the statements made by the Commissioner, Nagar Nigam, Meerut before this Hon'ble Tribunal, gigantic quantum of solid and other wastes still remain dumped at in Ganwri village, on the banks of Kaali River, thereby continuing to cause widespread health hazards to the people of Ganwri as well as adjoining villages. It is submitted that huge quantities of leachate continues to flow into the Kaali River, further aggravating its prevailing high levels of pollution.

4. That the Applicant No. 1 have regularly been visiting the site in question in pursuance to the Order, dated: 16.09.2019, passed by this Hon'ble Tribunal. The Applicant No. 1 made a further visit to the site on 29.08.2020 but found no change in the situation and saw heaps of wastes lying strewn across the site along the Kaali River.

(Latest photographs, dated: 29.08.2020, clicked by the Applicant No. 1 from the said site are appended hereto.)

5. That the Applicants pray for consideration of this Hon'ble Tribunal on the latest situation prevailing on the aforementioned site and the continuing wrong committed thereby by the Respondents.

PHOTOGRAPHS OF ILLEGAL DUMPING OF WASTES ALONG KAALI RIVER (29.08.2020)















 विशाल माटी

APPLICANTS

Through



AKASH VASHISHTHA

(Advocate for the Applicants)